

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Original Application No.120 of 2022 (SZ)**

K.Santhosh Kumar,  
S/o. V. Kalidasan,  
No.16, Velalar Street, Mahamai Thirumani,  
Gangampoondi,  
Tiruvannamalai – 604 501.

...Applicant

Vs

The Chairman,  
Tamil Nadu Pollution Control Board,  
No.76, Anna Salai, Guindy,  
Chennai 600 032 & 5 others.

...Respondents

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**Advocate  
Thiru.S. Sai Sathya Jith,  
Advocate, Chennai.**



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**REPORT FILED ON BEHALF OF THE 1<sup>ST</sup> AND 3<sup>RD</sup> RESPONDENT  
TAMIL NADU POLLUTION CONTROL BOARD.**

I, R. Rajamanickam, S/o. P.M.Ramasamy, Hindu, aged about 58 years, having my office at 76, Mount Salai, Guindy, Chennai-600032, do hereby solemnly affirm and sincerely state as follows:-

- 1) I am the Additional Chief Environmental Engineer, Tamil Nadu Pollution Control Board (TNPCB), Chennai -600 032, and filing this Report on behalf of the Respondents Tamil Nadu Pollution Control Board (TNPCB) and as such I am well acquainted with the facts of the case from the records.
- 2) It is respectfully submitted that the applicant has filed this application with the following prayers,
  - “a. To restore the Government land classified as “Kuttai Poroboke” comprised in Survey No.72/4 situated in Gengumpoondi village, Vandavasi Taluk, Tiruvannamalai District.

  
ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
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b. To constitute a Joint Committee with the District Magistrate as Chairperson and Officials of the Pollution Control Board and technical experts to oversee the restoration of Government Land – Classified as “Kuutai Poramboke”.

c. To direct all the Respondents to restore the water body comprised in Survey No.72/4, Gengumpoondi Village.”

- 3) It is respectfully submitted that the applicant has stated that a group of persons namely Mariammal and K.P.Subramani have been illegally occupying and utilizing the water body comprised in Survey No.72/4, Gengampoondi Village for the purpose of agriculture by levelling the water body which is against the basic principles of Environment.
- 4) It is respectfully submitted that the 6<sup>th</sup> respondent has issued a letter dated 11.07.2022 to the 4<sup>th</sup> respondent stating that as per Village record the property situated in survey number 72/4, Gengampoondi Village as Kuttaiporamboke land. Also it is stated that as the water body has been encroached and the same has to be removed with the direction to remove the encroachment and the same has to be reported to the 6<sup>th</sup> Respondent.
- 5) It is respectfully submitted that vide letter dated 22.07.2022, the 4<sup>th</sup> respondent has attached the names of the above mentioned people involved in the encroachment and has directed the 5<sup>th</sup> respondent to clear the encroachment and submit a report.
- 6) It is respectfully submitted that in this connection, this respondent doesn't have any role/power to remove the encroachment of land, water bodies, etc. and action is being taken by 4<sup>th</sup>, 5<sup>th</sup> and 6<sup>th</sup> respondents.

  
11/6/2022  
ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstance of this case and thus render justice.

  
16/10/23  
ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

**BEFORE ME**

**VERIFICATION**

I, R. Rajamanickam, S/o. P.M.Ramasamy, working as Additional Chief Environmental Engineer, having office at No. 76, Mount Salai, Guindy, Chennai – 32, do hereby submit that the above contents are true to the best of my knowledge and belief through records.

  
16/10/23  
ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
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POLLUTION CONTROL BOARD.**

**Advocate for Respondent : TNPCB  
Thiru.S. Sai Sathya Jith,  
Advocate, Chennai.**

**Date: 01.06.2023**

**Date of hearing on: 19.07.2023**

